

laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1059/98]

**MOTION FOR ELECTION TO THE  
COURT OF THE ALIGARH MUSLIM  
UNIVERSITY**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. M.M. JOSHI): Sir, I beg to move the following motion:—

"That in pursuance of item (xxiv) of clause (1) of Statute 14 of the Statutes of the Aligarh Muslim University made under the Aligarh Muslim University Act, 1920 (XL of 1920), this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House to be a member of the Court of the Aligarh Muslim University."

*The question was put and the motion was adopted.*

**ANNOUNCEMENT RE: GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 20TH JULY, 1998**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAM NAIK): Sir, with your permission I rise to announce that the Government Business during the week commencing Monday, 20th July, 1998 will consist of:—

- (g) Consideration and passing of the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998.
- (h) Consideration and return of the Appropriation (No. 3) Bill, 1998 as passed by Lok Sabha.
- (i) Consideration and return of the Finance (No. 2) Bill, 1998 as passed by Lok Sabha.
- (j) Discussion on the working of the Ministry of Environment and Forests.

- 5. Discussion on the working of the Ministry of Industry.

**RE: VILIFICATION PROPAGANDA  
AGAINST FATHER OF THE NATION**

SHRI PRANAB MUKHERJEE (West Bengal): Mr. Chairman, Sir, with your permission I would like to draw the attention of the House and, through you, the attention of the Government to an important matter which is agitating the minds of the members of this House and the minds of the people at large. On last Wednesday during Question Hour my colleagues, Mr. Vayalar Ravi and Mr. Hanumanthappa, drew the attention of the House to a news item and the Home Minister was good enough to respond and say that the Government would come out with detailed information. This is with regard to a drama titled "Me Nathuram Godsc Boltoy" written in Marathi by one Pradcep Dalvi, which is staged in the theatres of Mumbai. Sir, in this country we have freedom of expression and that is guaranteed by the Constitution under Part III—Fundamental Rights. But surely there must be some limitation on the exercise of that freedom of expression. I would like to draw the attention of the House to one particular aspect. When the agitation was going on and various comments were published in different newspapers including *The Indian Express*, *The Hindustan Times* and *The Hindu*, a Press correspondent asked the producer of the drama that whether he was satisfied with the response which he was getting from the audience who watched the performance. His response was, I will feel satisfied that my Drama has been successful only when after watching the performance of the Drama, audience come out on streets and whenever they find a statue of Mahatama Gandhi, they deface that statue and also they rename every street which is named after Mahatama Gandhi because according to me Mahatama Gandhi was a non-violent Hitler of this country." Sir, this news item appeared in a newspaper *Tarun Bharat*